COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

TWELFTH REPORT

(Presented on 23.7.2015)

I, the Chairperson of the Committee on Private Membersø Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twelfth Report.

- 2. The Committee met on 22 July, 2015 for ó
 - I. Examination of two Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bills

- 3. The Committee examined the following two Constitution (Amendment) Bills:-
 - (1) The Constitution (Amendment) Bill, 2015 (<u>Insertion of new article 16A</u>) by Shri Gopal Chinayya Shetty, M.P.

The Bill seeks to amend the Constitution with a view to make 'Right to Employment' a fundamental right of the citizens and also to provide for payment of unemployment allowance to all unemployed citizens till they are provided with employment.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2015 (<u>Amendment of the Preamble, etc.</u>) by Shri Bhartruhari Mahtab, M.P.

The Bill seeks to amend the Constitution with a view to substitute -

- (a) the word `India' with 'Bharat' in the Preamble;
- (b) the words 'India, that is Bharat' with 'Bharat' in article 1; and
- (c) the word `India' with 'Bharat' throughout the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of twenty-seven Bills as shown in the Appendices.
- 5. After considering all aspects of the Bills, the Committee recommend that twenty-three Bills shown in Appendix-I be placed in category `Aø The Committee further recommend that the remaining four Bills shown in AppendixóII be placed in category `Bø The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Recommendations

- 6. The Committee recommend that -
- (i) Sarvashri Gopal Chinnaya Shetty and Bhartruhari Mahtab, M.P.s be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) and (2) of paragraph 3 above; and

(ii) the classification and allocation of time to twenty-seven Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

(DR. M. THAMBI DURAI)

Chairperson, ivate Members'

22 July, 2015

31 Ashadha, 1937 (Saka)

Committee on Private Members' Bills and Resolutions.

APPENDIX-I

(See para 5 of the Report) (List of Bills placed in category `Aøand allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Catego	•	Time recommended
1	2	3	1000111	4	5
1.	The Special Financial Assistance to the State of Kerala Bill, 2015 by Shri M.K. Raghavan, M.P.	135 of	2015	A	2 hours
2.	The Waterways Development Council Bill, 2015 by Shri M.K. Raghavan, M.P.	141 of	2015	A	2 hours
3.	The Eastern Region Tourism Promotion Board Bill, 2015 by Shri Rajesh Ranjan, M.P.	143 of	2015	A	2 hours
4.	The Flood and Drought Control Bill, 2015 by Shri Rajesh Ranjan, M.P.	131 of	2015	A	2 hours
5.	The National Food Security Authority Bill, 2015 by Shri Rajesh Ranjan, M.P.	145 of	2015	A	2 hours
6.	The Clinical Establishments (Registration and Regulation) Amendment Bill, 2015 (Substitution of new section for section 7, etc.) by Shri Ravneet Singh, M.P.		2015	A	2 hours
7.	The Compulsory Sports Education and Infrastructure Development in Schools Bill, 2015 by Shri Rajeev Satav, M.P.		2015	A	2 hours
8.	The Preservation and Protection of Historical Heritage Bill, 2015 by Shri Rajeev Satav, M.P.	148 of	2015	A	2 hours
9.	The Identification of Callers Using Public Telephone Bill, 2015 by Shrimati Darshana Vikram Jardosh, M.P.		2015	A	2 hours
10.	The Constitution (Amendment) Bill, 2015 (Amendment of article 72) by Shrimati Darshana Vikram Jardosh, M.P.	91 of 2	2015	A	2 hours

1	2	3	4	5
11.	The Protection of Children from Sexual Offence (Amendment) Bill, 2015 (Amendment of section 4) by Shrimati Poonam Mahajan, M.P.	86 of 2015	A	2 hours
12.	The Girl Child (Provision of Extra Amenities) Bill, 2015 by Shri Prahlad Joshi, M.P.	113 of 2015	A	2 hours
13.	The Private Drivers (Welfare) Bill, 2015 by Shri Maheish Girri, M.P.	140 of 2015	A	2 hours
14.	The Commission of the Formation of the State of Bundelkhnad Bill, 2015 by Shri Bhairon Prasad Mishra, M.P.	147 of 2015	A	2 hours
15.	The Indian Penal Code (Amendment) Bill, 2015 (Amendment of section 326A) by Shrimati Meenakashi Lekhi, M.P.	129 of 2015	A	2 hours
16.	The Code of Criminal Procedure (Amendment) Bill, 2015 (Amendment of section 357A) by Shrimati Meenakashi Lekhi, M.P.	130 of 2015	A	2 hours
17.	The Contempt of Courts (Amendment) Bill, 2015 (Amendment of section 1, etc.) by Dr. Sanjay Jaiswal, M.P.	136 of 2015	A	2 hours
18.	The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2015 (Amendment of section 2) by Shri Nanabhau Falgunrao Patole, M.P.	128 of 2015	A	2 hours
19.	The Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Bill, 2015 (<u>Amendment of section 2, etc.</u>) by Shri Baijayant Panda, M.P.	138 of 2015	A	2 hours

1	2	3	4	5
20.	The Technology Bank of India Bill,2015 Shri Chandrakant Khaire, M.P.	144 of 2015	A	2 hours
21.	The Indian Penal Code (Amendment) Bill, 2015 (Amendment of section 304B) by Shri Rabindra Kumar Jena, M.P.	142 of 2015	A	2 hours
22.	The Constitution (Amendment) Bill, 2015 (Amendment of article 16) by Shri Anandrao Adsul, M.P.	125 of 2015	A	2 hours
23	The Indian Penal Code (Amendment) Bill, 2015 (Amendment of section 370A) by Shri Rabindra Kumar Jena, M.P.	146 of 2015	A	2 hours

APPENDIX -II

(See para 5 of the Report) (List of Bills placed in category `Bøand allocation of time)

Sl.	Title of the Bill and	Bill	Category	Time
No.	member-in-charge	No.	recommended	recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 2015 (Amendment of article 348) by Shrimati Darshana Vikram Jardosh, M.P.	89 of 2	015 B	2 hours
2.	The Constitution (Amendment) Bill, 2015 (Insertion of new articles 112A and 202A) by Shri J.C. Divakar Reddy, M.P.	127 of 2	2015 B	2 hours
3.	The Constitution (Amendment) Bill, 2015 (Amendment of article 330) by Shri Anandrao Adsul, M.P.	126 of 2	2015 B	2 hours
4.	The Constitution (Amendment) Bill, 2015 (Amendment of article 25) by Shri Chandrakant Khaire, M.P.	123 of 2	2015 B	2 hours